

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH AT BANGALORE

ORIGINAL APPLICATION NO. 170/00624/2016

DATED THIS THE 10TH DAY OF NOVEMBER, 2017

HON'BLE DR K. B SURESH....MEMBER (J)

Sri. Malkappa Giddappa,
Aged about 61 years,
S/o Late. Giddappa,
R/a # 758, 11th Cross,
Vinaya Marga,
Siddarthanagar,
Mysuru – 570 011

... Applicant

(By Advocate Shri P. Suhas)

Vs.

1. The Chief General Manager,
Karnataka Telecom,
Office of the BSNL,
Halasuru.

2. The Chairman and Managing Director,
Bharath Sanchar Nigam Ltd,
New Delhi

3. Union of India,
Represented by Secretary,
Ministry of Communications,
Sanchar Bhawan 20,
Ashoka Road, New Delhi – 110 001.

4. Department of Telecommunications,
O/o Controller of Communication
Accounts, Karnataka Circle,
Amenity Block, 1st Floor,
Palace Road, Bangalore – 560 001

.... Respondents

(By Shri V.N. Holla, Counsel for Respondent No. 1&2 and
Shri J. Bhaskar Reddy, Counsel for Respondent No. 3&4)

ORDER (ORAL)

HON'BLE DR K.B.SURESH, MEMBER (J)

The learned counsel for the applicant is not present even today. The applicant was called, he is also not present. The OA is therefore dismissed for non-prosecution but with liberty. No order as to costs.

(Dr.K.B.SURESH)
MEMBER (J)

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Annexures referred to by the applicant in OA No. 170/00624/2016

Annexure-A1: Copy of Memo No. E-2/10/TBP/II/Pay fix/2014-2015/10 dated 22.07.2015

Annexure-A2: Copy of Memo No. E-2/10/TBPP/14-15/42 dated 23.12.2014

Annexure-A3: Copy of letter No.12/IDA/SA/MY/17810 dated 20.08.2015

Annexure-A4: Copy of representation of the applicant addressed to the CMD, BSNL dated 05.12.2015

Annexure-A5: Copy of the courier receipts sent to the BSNL

Annexures with reply statement

Annexure-R1: Copy of Ministry of Communications & IT OM No. 1-1(I)/06-PAT dated 17.12.2008

Annexure-R2: Copy of CCS (Pension Rules) 1972, 71. Recovery and adjustment of Government dues.

Annexure-R3: Copy of letter No. 12/IDA/SA/MYTD/2015 dated 09.07.2015

Annexure-R4: Copy of OM F. No. 18/03/2015-Estt.(Pay-I) dated 02.03.2016

Annexure-R5: Copy of letter No. TAC/MYTD/300-661/SA/2014-15/6 dated 26.07.2016

Annexure-R6: Copy of judgment of Central Administrative Tribunal, Bangalore in OA No. 115-128/2013 dated 31.07.2013

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